

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : DBS Bank India Ltd  
Vs  
Gonglu Agro Pvt Ltd

**MAIN PETITION NUMBER** : CP(IB)/61(CHE)2022

**(IA/MA) APPLICATION NUMBERS**

IA/809(CHE)/2024

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**ORDER**

Present: Ms. Lydia Steffi, Ld. Counsel for Applicant.

Ld. Counsel for the Applicant submits that the Applicant may be permitted to file the claim before the Liquidator since the liquidation has been ordered.

Recording the above submissions, IA/809(CHE)/2024 is **disposed of** with liberty to the Applicant to file the claim before the Liquidator who may consider as per law.

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**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**